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PART-II, SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

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NOTIFICATION NO. 21(RE-98) 1997-2002, NEW DELHI: 15th Sept, 1998

In exercise of powers conferred by section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 1.3 of the Export and Import Policy, 1997-2002 (incorporating amendment made upto 13.4.98), the Central Government hereby makes following amendments in the Export and Import Policy, 1997-2002: (incorporating amendment made upto 13.4.98)

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The following may be added after the word sericulture in the table given under paragraph 6.2 relating to Zero Duty in case CIF value is Rs.1, crore or more.

1. Bio-technology Sector and the following sub-sectors of engineering sectors:

Machine tools, parts and accessories thereof; automotive components and accessories; bicycle parts and

accessories; hand tools, cutting and small tools; castings and forgings (ferrous and non ferrous) all sorts; pumps, electric motors and parts thereof, fastners, all types (ferrous and non-ferrous); bright bars and shafting; scientific and surgical instruments

2. Paragraph 9.13(b) shall be amended to read as under:

EOU/EPZ/EHTP/STP units shall, on production of a suitable disclaimer from the DTA suppliers, be eligible for obtaining the benefits specified in paragraph 10.3 (b) (c) and (d) of the Policy. For this purpose, they shall get Brand Rates fixed by the DGFT. Such supplies would, however, be eligible for benefits specified in paragraph (a) above.

This issues in public interest.

Sd/-

(N.L.Lakhanpal)

Director General of Foreign Trade and ex-officio

Additional secretary to the Government of India

Copy to all concerned:

(Ajay Sahai)

Dy.Director General of Foreign Trade

(F.No. PRU/AS/98-99/Special Package)